



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**  
**DATED THIS THE 27<sup>TH</sup> DAY OF JANUARY, 2026**  
**BEFORE**  
**THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ**  
**WRIT PETITION NO.13939 OF 2018 (LB-BMP)**

**BETWEEN:**

SMT. KAVITHA  
W/O LATE SHIVANNA R  
AGED ABOUT 40 YEARS,  
RESIDING AT NO.43/1,  
(PID NO.63-95-43),  
1<sup>ST</sup> MAIN ROAD,  
SUDDAGUNTE PALYA  
BANGALORE-560 029.

...PETITIONER

(BY SRI. PRASANNA KUMAR, ADVOCATE)

**AND:**

1. THE COMMISSIONER BBMP  
BRUHAT BENGALURU MAHANAGARA PALIKE,  
BBMP HEAD OFFICE, HUDSON CIRCLE,  
BANGALORE - 560 002.
2. THE ASSISTANT EXECUTIVE ENGINEER  
BTM LAYOUT SUB-DIVISION,  
BRUHATH BENGALURU MAHANAGARA PALIKE,  
16<sup>TH</sup> MAIN ROAD, BTM 1<sup>ST</sup> STAGE,  
BANGALORE - 560 029.

...RESPONDENTS

(BY SRI. PAWAN KUMAR, ADVOCATE FOR R1 & R2)

THIS W.P IS FILED UNDER ARTICLES 226 AND 227 OF  
THE CONSTITUTION OF INDIA PRAYING TO SET ASIDE THE  
IMPUGNED ORDER DTD 12.7.2017 PASSED BY THE





KARNATAKA APPELLATE TRIBUNAL IN APPEAL NO.1168/2013 VIDE ANNEXURE-A AND DIRECTION DEEMED FIT TO BE PASSED IN FAVOUR OF THE PETITIONER BY EITHER ALLOWING THE APPEAL AND RESULTANTLY QUASHING THE IMPUGNED CONFIRMATION ORDER DTD 023.10.2013 VIDE ANNEXURE-B PASSED UNDER SEC.321[3] OF KMC ACT 1976 BY THE R-2 AUTHORITY VIDE ANNEXURE-B TO THE PETITION OR REMANDING THE MATTER TO THE TRIBUNAL FOR FRESH CONSIDERATIONS IN ACCORDANCE WITH THE LAW.

THIS PETITION, COMING ON FOR DISMISSAL, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

**ORAL ORDER**

1. Despite the order dated 07.01.2026, none appears for the petitioner today also.
2. Perusal of the order sheet indicates that none has been appearing for the petitioner on earlier occasions. It appears that the petitioner is not interested in prosecuting the matter.
3. Hence, petition is ***dismissed for non-prosecution.***

**Sd/-  
(SURAJ GOVINDARAJ)  
JUDGE**